

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **24.02.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/196/2020
NAME OF PETITIONER : Muralidharan
NAME OF RESPONDENT : Prostar Textiles Mills Pvt Ltd
SECTION : Sec.9 Rule 6 of IBC

ORDER

Learned Counsel for Petitioner Ms. Purna Khatri is present through video conferencing platform and brings to the notice of this Tribunal that in relation to the Corporate Debtor, CIRP had already been initiated in IBA/160/2020 vide order dated 28.01.2021.

In the circumstances, this Petitioner is directed to lodge a claim before the IRP who stands appointed in the said order dated 28.01.2021. The IRP shall entertain the claim if it is in accordance with the law subject to all applicable laws.

In the circumstances, this Application stands **closed**.

However, liberty is given to the Petitioner to approach this Tribunal that in case the order passed in IBA/160/2020 is set aside by any of the Appellate Authority.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)